

(b) if so, what steps Government propose to take in this regard?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): (a) Yes, Sir.

(b) Foreign Air Mail Exchange Office has started functioning at Cochin with effect from 15-4-1980.

Guidelines regarding Police entry into University Campus and College Premises

1702. **SHRI N. E. HORO:** Will the Minister of EDUCATION be pleased to state:

(a) whether the police can enter the university campus and college premises without the permission of the Vice-Chancellor or the college Principal;

(b) if so, what are the guidelines or conventions if entry is not with the consent or at the request of the Vice-Chancellor; and

(c) whether a ban on police entry into the university campus and college premises has been an off-repeated demand of students, teachers and employees of Delhi University?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) and (b). Government have not laid down any guidelines for the police entry in the University campuses and college premises. The discretion in this behalf rests with the authorities of the Universities/Colleges and the district authorities and it is for them to take a decision in this behalf after taking into account the law and order situation in each case.

(c) According to the information furnished by the University of Delhi, the teachers and employees of the University have submitted a demand for a "ban on the use of police for suppressing democratic movements". The Delhi Students Union have also approached the Lt. Governor of Delhi

to give a public assurance that the police will not enter a college or the University campus without prior approval of the appropriate authority.

A convention has already been developed over the years between the University authorities and the police that the police should enter the University campus or the college premises only with the consent or at the written request of the Vice-Chancellor of the College Principal, as the case may be.

Capitation Fees

1703. **SHRI N. E. HORO:**

SHRI A. K. BALAN:

Will the Minister of EDUCATION be pleased to state:

(a) whether Government are aware that a number of educational institutions are demanding very high amount from the student as capitation fees for giving admission to students; and

(b) if so, whether Government will consider to de-affiliate such institutions from universities and de-recognise the degrees, diplomas and certificates granted by them, and if not the reasons therefor?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) Yes, Sir, in some institutions.

(b) The Government of India is opposed to the practice of charging capitation fee from students. However, the power of affiliation or disaffiliation rests with the University which is governed under the concerned State Act. The matter is being pursued with the State Governments.

Ganga Water For Delhi

1704. **KUMARI KAMLA KUMARI:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government propose to supply Ganga water for drinking pur-